

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 16th March, 1953

The House met at Two of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-53 P.M.

ARREST OF A MEMBER

Mr. Deputy-Speaker: I have to inform you the House that I have received the following telegram from the City Magistrate, Lucknow:

"Sir, I have the honour to inform you that I found it my duty in the exercise of my powers under section 144 Cr. P.C. to serve an order on Shri V. G. Deshpande, M.P. restraining him from making a public speech in Lucknow on the Praja Parishad Agitation in Jammu and on the Jammu Kashmir Question. As Shri Deshpande defied these orders he was arrested under section 188 I.P.C. at about 7-30 P.M. today and was immediately produced before a Magistrate and released on Bail. His trial has been fixed for tomorrow.

Yours faithfully,

V. M. Bhide,

City Magistrate, Lucknow,
Uttar Pradesh.

Lucknow,
Dated March 15, 1953."

Dr. S. P. Mookerjee (Calcutta South-East): Will you kindly read it again, Sir? I could not follow. Was it a general order prohibiting any speech on the Jammu-Kashmir situation or was it an order on him in that city?

Mr. Deputy-Speaker: This is all that I know.

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Dr. S. P. Mookerjee: I could not follow. Is it a general order?

Mr. Deputy-Speaker: I do not know. He says:

".....I found it my duty in the exercise of my powers under section 144 Cr. P.C. to serve an order on Shri V. G. Deshpande, M.P. restraining him from making a public speech in Lucknow on the Praja Parishad Agitation in Jammu and on the Jammu Kashmir Question. As Shri Deshpande defied these orders....."

STATEMENT RE FORMATION OF
ANDHRA STATE

The Minister of Home Affairs and States (Dr. Katju): Sir, may I with your permission read a short statement relating to the formation of the Andhra State?

As the House is aware, Government have had under active consideration the question of the formation of the Andhra State. Mr. Justice Wanchoo, who had been appointed to consider and report on the financial and other implications of the formation of the State, presented his report on the 7th February, 1953. This report, and the matters dealt with therein, have been under the consideration of Government. It is hoped to make a statement before the House at an early date in regard to some of the important questions which have arisen and which have been the subject of some controversy.

The formation of a new State creates many problems, some of high policy and others of an administrative and financial nature which require careful consideration and consultation. It is not possible, at this stage, to decide in detail about all these problems, but it is hoped that some of the major decisions will be made and placed before the House at a very early date.

Government are committed to the formation of the new Andhra State in